



The Indian Stamp (Haryana Amendment) Act, 1979

Act 17 of 1979

Keyword(s):

Central Act Amendment Stamp Duty, Treasury

Amendments appended: 1 of 1987, 21 of 1997, 10 of 2000, 1 of 2004, 21 of 2006, 24 of 2017, 29 of 2017, 26 of 2018, 7 of 2020

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**'THE INDIAN STAMP
(HARYANA AMENDMENT)
ACT, 1979**

(Haryana Act No. 17 of 1979)

[Received the assent of the Governor of Haryana on the 16th October, 1979, and first published for general information in the Haryana Government Gazette (Extraordinary), Legislative Supplement Part I of 17th October, 1979].

AN

ACT

*to amend the Indian Stamp Act, 1899, in its application to the State of
Haryana*

BE it enacted by the Legislature of the State of Haryana in the Thirtieth Year of the Republic of India as follows :—

1. This Act may be called the Indian Stamp (Haryana Amendment) Act, 1979. Short title.

2. In Schedule I-A to the Indian Stamp Act, 1899,—

(a) for entry 23, the following entry shall be substituted, namely :—

Amendment of
Schedule I-A
to Central Act 2
of 1899.

Description of instrument	Proper Stamp Duty	
	(a)	(b)
1	2	3
"23. Conveyance as defined by section 2(10) not being a transfer charged or exempted under No. 62	Where conveyance amounts to sale of immovable property	Other conveyances
where the value or amount of the consideration for such conveyance as set forth therein does not exceed fifty rupees	six rupees and twenty-five paise	three rupees
where it exceeds fifty rupees but does not exceed one hundred rupees	twelve rupees and fifty paise	six rupees and twenty-five paise
where it exceeds one hundred rupees but does not exceed two hundred rupees	twenty-five rupees	twelve rupees and fifty paise

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 21st September, 1979, page 1606.

1	2	3
Where it exceeds two hundred rupees but does not exceed three hundred rupees	thirty-seven rupees and fifty paise	eighteen rupees and seventy-five paise
where it exceeds three hundred rupees but does not exceed four hundred rupees	fifty rupees	twenty-five rupees
where it exceeds four hundred rupees but does not exceed five hundred rupees	sixty-two rupees and fifty paise	thirty-one rupees and twenty-five paise
where it exceeds five hundred rupees but does not exceed six hundred rupees	seventy-five rupees	thirty-seven rupees and fifty paise
where it exceeds six hundred rupees but does not exceed seven hundred rupees	eighty-seven rupees and fifty paise	forty-three rupees and seventy five paise
where it exceeds seven hundred rupees but does not exceed eight hundred rupees	one hundred rupees	fifty rupees
where it exceeds eight hundred rupees but does not exceed nine hundred rupees	one hundred twelve rupees and fifty paise	fifty-six rupees and twenty-five paise
where it exceeds nine hundred rupees but does not exceed one thousand rupees	one hundred and twenty-five rupees	sixty-two rupees and fifty paise
and for every five hundred rupees or part thereof in excess of one thousand rupees	sixty-two rupees and fifty-paise	thirty-one rupees and twenty-five paise

Exemption.— Assignment of copyright under the Copyright Act, 1957, section 18.

CO-PARTNERSHIP DEED. See Partnership (No. 46) ; and

(b) in entry 40, for item (a), the following item shall be substituted, namely:—

Description of Instrument	Proper stamp duty
“(a) When possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given—	
Where the amount secured by such instrument does not exceed fifty rupees	Three rupees

where it exceeds fifty rupees but does not exceed one hundred rupees	six rupees and twenty-five paise
where it exceeds one hundred rupees but does not exceed two hundred rupees	twelve rupees and fifty paise
where it exceeds two hundred rupees but does not exceed three hundred rupees	eighteen rupees and seventy-five paise
where it exceeds three hundred rupees but does not exceed four hundred rupees	twenty-five rupees
where it exceeds four hundred rupees but does not exceed five hundred rupees	thirty-one rupees and twenty-five paise
where it exceeds five hundred rupees but does not exceed six hundred rupees	thirty-seven rupees and fifty paise
where it exceeds six hundred rupees but does not exceed seven hundred rupees	forty-three rupees and seventy-five paise
where it exceeds seven hundred rupees but does not exceed eight hundred rupees	fifty rupees
where it exceeds eight hundred rupees but does not exceed nine hundred rupees	fifty-six rupees and twenty-five paise
where it exceeds nine hundred rupees but does not exceed one thousand rupees	sixty-two rupees and fifty paise
and for every five hundred rupees or part thereof in excess of one thousand rupees	thirty-one rupees and twenty-five paise".

3. The Indian Stamp (Haryana Amendment) Ordinance, 1979 (Haryana Repeal Ordinance No. 1 of 1979), is hereby repealed :

Haryana Repeal Ordinance.

Provided that anything done or any action taken under the Ordinance so repealed shall be deemed to be done or taken under this Act.

1987: HARYANA ACT,1] INDIAN STAMP (HARYANA AMENDMENT)

THE INDIAN STAMP (HARYANA AMENDMENT) ACT, 1986

(HARYANA ACT NO. 1 OF 1987)

Table of Contents

Sections

1. Short title.
2. Amendment of section 10 of Central Act 2 1899.

1987: HARYANA ACT,1] INDIAN STAMP (HARYANA AMENDMENT)

¹[THE INDIAN STAMP (HARYANA AMENDMENT) ACT, 1986]

(HARYANA ACT NO. 1 OF 1987)

(Received the assent of the President of India on the 19th January, 1987 and was first published in the Haryana Government Gazette (Extraordinary), Legislative Supplement part-1 of the 3rd February, 1987.)

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by Legislation
1987	1	The Indian Stamp (Haryana Amendment) Act, 1986	---

¹ For statement of Objects and Reasons see Haryana Government Gazette (Extraordinary), dated the 25th November, 1986, Page

AN

ACT

to amend the Indian Stamp Act, 1899, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Thirty-seventh Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Indian Stamp (Haryana Amendment) Act, 1986.

Amendment of
section 10 of
Central Act 2 of
1899.

2. To sub-section (1) of section 10 of the Indian Stamp Act, 1899 the following proviso shall be added, namely:-

“Provided that whenever stamp paper of smaller value and denomination ranging from rupee one to rupees ten is in short supply or is not available, the duty payable under this Act, on any instrument, shall be paid in such manner as the stt Government may by rules direct”.

PART I

LEGISLATIVE DEPARTMENT

Notification

The 2nd September, 1997

No. Leg. 26/97.—The following Act of the Legislature of the State of Haryana received the assent of the President of India on the 12th August, 1997, and is hereby published for general information :—

HARYANA ACT NO. 21 OF 1997

INDIAN STAMP (HARYANA AMENDMENT) ACT, 1997

AN

ACT

to amend the Indian Stamp Act, 1899, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Forty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Indian Stamp (Haryana Amendment) Act, 1997.

Short title.

2. In sub-section (4) of section 47A of the Indian Stamp Act, 1899, for the words "the District Judge", the words "the Commissioner of Division" shall be substituted.

Amendment of section 47 A of Central Act 2 of 1899.

B. L. GULATI,

Secretary to Government, Haryana,
Legislative Department.

17780 LR (H)—Govt. Press, U.T., Chd.

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PART I
LEGISLATIVE DEPARTMENT

Notification

The 19th April, 2000

No. Leg.16/2000.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 4th April, 2000, and is hereby published for general information:—

Haryana Act No. 10 of 2000

THE INDIAN STAMP (HARYANA AMENDMENT) ACT, 2000

AN
ACT

furtherto amend the Indian Stamp Act, 1899, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Fifty-first Year of the Republic of India as follows :—

1. This Act may be called the Indian Stamp (Haryana Amendment) Act, 2000.

2. In Schedule 1-A to the Indian Stamp Act, 1899, for the existing article 55, the following article shall be substituted, namely :—

Short title.

Amendment of
Schedule 1-A
to Central
Act 2 of 1899.

(1)

(2)

"55. Release, that is to say any instrument (not being such a release as is provided for by section 23-A) whereby any person renounces his interest, share, part or claim :—

- (a) if the release is made of ancestral property in favour of brother or sister (children of renouncer's parents) or son or daughter or father or mother or spouse or grand children or nephew or niece or co-parcener of the renouncer ;

Fifteen rupees.

(b) in any other case

The same duty as a Conveyance [No. 23(a) relating to sale of immovable property] for the amount equal to the market value of the share, interest, part of claim renounced."

L. N. MITTAL,

Secretary to Government, Haryana,
Legislative Department.

PART I

LEGISLATIVE DEPARTMENT

Notification

The 15th February, 2004

No. Leg. 3/2004.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 24th February, 2004, and is hereby published for general information :—

Haryana Act No. 1 of 2004

THE INDIAN STAMP (HARYANA AMENDMENT)
ACT, 2004

As

Amended

*further to amend the Indian Stamp Act, 1899
in its application to the State of Haryana.*

BE it enacted by the Legislature of the State of Haryana in the fifty fifth Year of the Republic of India as follows :—

1. This Act may be called the Indian Stamp (Haryana Amendment) Act, 2004

Short title

2. In schedule I-A to the Indian Stamp Act, 1899, —

Amendment to
Schedule I-A to
Central Act 2
of 1899.

(a) for entry 23, the following entry shall be substituted, namely :—

Description of instrument	Proper Stamp Duty	
	Where conveyance amounts to sale of immovable property	Other conveyance
1	2	3
"23. Conveyance as defined in section 2 (10) not being a transfer charged or exempted under entry No. 62"	three rupees	one rupee fifty paise
where the value or amount of the consideration for such conveyance as set forth therein does not exceed fifty rupees	three rupees	one rupee fifty paise

1	2	3
where it exceeds fifty rupees but does not exceed one hundred rupees	six rupees	three rupees
where it exceeds one hundred rupees but does not exceed two hundred rupees	twelve rupees	six rupees
where it exceeds two hundred rupees but does not exceed three hundred rupees	eighteen rupees	nine rupees
where it exceeds three hundred rupees but does not exceed four hundred rupees	twenty four rupees	twelve rupees
where it exceeds four hundred rupees but does not exceed five hundred rupees	thirty rupees	fifteen rupees
where it exceeds five hundred rupees but does not exceed six hundred rupees	thirty six rupees	eighteen rupees
where it exceeds six hundred rupees but does not exceed seven hundred rupees	forty-two rupees	twenty-one rupees
where it exceeds seven hundred rupees but does not exceed eight hundred rupees	forty-eight rupees	twenty-four rupees
where it exceeds eight hundred rupees but does not exceed nine hundred rupees	fifty-four rupees	twenty-seven rupees
where it exceeds nine hundred rupees but does not exceed one thousand rupees	sixty rupees	thirty rupees
and for every five hundred rupees or part thereof in excess of one thousand rupees	thirty rupees	fifteen rupees

Exemption :—Assignment of Copyright under the Copyright Act, 1957 (Act 14 of 1957), section 18.”; and

(b) in entry 40, for item (a), the following item shall be substituted, namely : —

Description of instrument	Proper stamp duty
(a) When possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given —	
1	2
where the amount secured by such instrument does not exceed fifty rupees	one rupee and fifty paise
where it exceeds fifty rupees but does not exceed one hundred rupees	three rupees
where it exceeds one hundred rupees but does not exceed two hundred rupees	six rupees
where it exceeds two hundred rupees but does not exceed three hundred rupees	nine rupees
where it exceeds three hundred rupees but does not exceed four hundred rupees	twelve rupees
where it exceeds four hundred rupees but does not exceed five hundred rupees	fifteen rupees
where it exceeds five hundred rupees but does not exceed six hundred rupees	eighteen rupees
where it exceeds six hundred rupees but does not exceed seven hundred rupees	twenty-one rupees
where it exceeds seven hundred rupees but does not exceed eight hundred rupees	twenty-four rupees
where it exceeds eight hundred rupees but does not exceed nine hundred rupees	Twenty-seven rupees
where it exceeds nine hundred rupees but does not exceed one thousand rupees	Thirty rupees
and for every five hundred rupees or part thereof in excess of one thousand rupees	Fifteen rupees.”.

R.S. MADAN,
Secretary to Government Haryana,
Legislative Department.

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PART I

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 2nd May, 2006

No. Leg. 22/2006.—The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 21st April, 2006, and is hereby published for general information :—

HARYANA ACT NO. 21 OF 2006
THE INDIAN STAMP (HARYANA AMENDMENT) ACT, 2006

AN
ACT

to amend the Indian Stamp Act, 1899, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the forty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Indian Stamp (Haryana Amendment) Act, 2006. Short title.

2. In Schedule I-A to the Indian Stamp Act, 1899, under column "Proper Stamp Duty",— Amendment of
Schedule I-A
to Central Act
2 of 1899.

(i) against article 4, for the words "Three rupees", the words "Ten rupees" shall be substituted;

(ii) against article 48—

(i) against clause (c), for the words "Three rupees", the words "One hundred rupees" shall be substituted ; and

(ii) against clause (d), for the words "Fifteen rupees", the words "Three hundred rupees" shall be substituted.

M.S. SULLAR,
Secretary to Government, Haryana,
Legislative Department.



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

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No. 109-2017/Ext.] CHANDIGARH, FRIDAY, JUNE 23, 2017 (ASADHA 1, 1939 SAKA)

LEGISLATIVE SUPPLEMENT

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PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 23rd June, 2017

No. Leg.25/2017.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 30th May, 2017 and is hereby published for general information:-

HARYANA ACT NO. 24 OF 2017**THE INDIAN STAMP (HARYANA AMENDMENT) ACT, 2017**

An

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Sixty-eighth Year of the Republic of India as follows:-

1. This Act may be called the Indian Stamp (Haryana Amendment) Act, 2017.
2. In Schedule 1-A to the Indian Stamp Act, 1899, under column "Proper Stamp Duty",-
 - (a) against article 5,-
 - (i) in clause (a), for the existing entry, the following entry shall be substituted, namely:-
"One rupee for every ₹10,000/- or part thereof.";
 - (ii) in clause (b), for the existing entry, the following entry shall be substituted, namely:-
"Subject to a maximum of ₹1000/-, one rupee for every 10,000/- or part thereof of the value of the security or share.";
 - (b) against article 28, for the existing entry, the following entry shall be substituted, namely:-
"One rupee.";
 - (c) against article 36, for the existing entry, the following entry shall be substituted, namely:-
"One rupee.";
 - (d) against article 43,-
 - (i) in clause (a), for the existing entry, the following entry shall be substituted, namely:-
"One rupee.";
 - (ii) in clause (b), for the existing entry, the following entry shall be substituted, namely:-
"One rupee for every ₹10,000/- or a part thereof, of the value of the security at the time of its purchase or sale, as the case may be.".

Short title.

Amendment of
Schedule 1-A to
Central Act 2 of
1899.

KULDIP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

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No. 203-2017/Ext.] CHANDIGARH, WEDNESDAY, NOVEMBER 22, 2017
(KARTIKA 30, 1939 SAKA)

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NIL

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NIL

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NIL

PART-I
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 22nd November, 2017

No. Leg. 32/2017.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 8th November, 2017 and is hereby published for general information:—

HARYANA ACT NO. 29 OF 2017
THE INDIAN STAMP (HARYANA SECOND AMENDMENT) ACT, 2017

AN
ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Sixty-eighth Year of the Republic of India as follows:—

- | | | |
|-------|---|---|
| 1. | This Act may be called the Indian Stamp (Haryana Second Amendment) Act, 2017. | Short title. |
| 2. | In Schedule 1-A to the Indian Stamp Act, 1899,- | Amendment of Schedule 1-A to Central Act 2 of 1899. |
| (i) | In article 5, against clause (d), under column 2, for the existing entry, the following entry shall be substituted, namely:—
“Two per cent of the market value of the property or the amount of such consideration as set forth in the collaboration Agreement, whichever is higher.”; | |
| (ii) | after article 23 and entries thereagainst, the following article and entries thereagainst shall be added, namely:—
“23A. Conveyance, so far as it relates to reconstruction or amalgamation or merger/de-merger of companies by an order of the High Court under section 394 of the Companies Act, 1956 (Central Act 1 of 1956) or reconstruction or amalgamation or merger/de-merger of companies under sections 232 and 233 of the Companies Act, 2013 (Central Act 18 of 2013) by the Tribunal. | 1.5 per cent subject to a Nil maximum of ₹ 7.5 crore on an amount of the market value of the property or the amount of such consideration as set forth in the instrument or order, whichever is higher.”; |
| (iii) | against article 43, after clause (b) and entries thereagainst, the following clauses and entries thereagainst shall be added, namely:—
“(c) in case of delivery

(d) in case of non delivery and relating to futures and options trading

(e) if relating to forward contracts of commodities traded through an association or otherwise | One rupee for every ten thousand rupees or a part thereof, subject to a maximum of five hundred rupees.

Twenty paise for every ten thousand rupees or a part thereof, subject to a maximum of two hundred rupees.

One rupee for every one lakh rupees or a part thereof, subject to a maximum of five hundred rupees.”. |

KULDIP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.

हरियाणा सरकार

विधि तथा विधायी विभाग,

अधिसूचना

दिनांक 19 दिसम्बर, 2018

संख्या लैज. 31/2018.— दि इंडियन स्टाम्प (हरियाणा अॅमेन्डमेन्ट) ऐक्ट, 2018 का निम्नलिखित हिन्दी अनुवाद हरियाणा के राज्यपाल की दिनांक 28 नवम्बर, 2018, की स्वीकृति के अधीन एतद्द्वारा प्रकाशित किया जाता है और यह हरियाणा राजभाषा अधिनियम, 1969 (1969 का 17), की धारा 4—क के खण्ड (क) के अधीन उक्त अधिनियम का हिन्दी भाषा में प्रामाणिक पाठ समझा जाएगा :—

2018 का हरियाणा अधिनियम संख्या 26

भारतीय स्टाम्प (हरियाणा संशोधन) अधिनियम, 2018

भारतीय स्टाम्प अधिनियम, 1899,

हरियाणा राज्यार्थ, को आगे संशोधित

करने के लिए अधिनियम

भारत गणराज्य के उनहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियम हो :—

- | | |
|---|---|
| <ol style="list-style-type: none"> 1. यह अधिनियम भारतीय स्टाम्प (हरियाणा संशोधन) अधिनियम, 2018, कहा जा सकता है। 2. भारतीय स्टाम्प अधिनियम, 1899, की अनुसूची 1—क में, "उचित स्टाम्प शुल्क", खाने के नीचे,— <ol style="list-style-type: none"> (क) अनुच्छेद 1 के सामने, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"दस रुपये।"; (ख) अनुच्छेद 2 के सामने,— <ol style="list-style-type: none"> (i) खण्ड (क) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"एक सौ रुपये।"; (ii) खण्ड (ख) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"एक सौ रुपये।"; (ग) अनुच्छेद 3 के सामने, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"एक हजार रुपये।"; (घ) अनुच्छेद 5 के सामने, खण्ड (ग) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"दो हजार रुपये।"; (ङ) अनुच्छेद 7 के सामने, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"एक सौ रुपये।"; (च) अनुच्छेद 8 के सामने,— <ol style="list-style-type: none"> (i) खण्ड (क) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"एक सौ रुपये।"; (ii) खण्ड (ख) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"एक सौ रुपये।"; (छ) अनुच्छेद 10 के सामने,— <ol style="list-style-type: none"> (i) खण्ड (क) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
"एक हजार रुपये।"; | <p>संक्षिप्त नाम</p> <p>1899 के केन्द्रीय अधिनियम 2 की अनुसूची 1—क का संशोधन।</p> |
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- (ii) खण्ड (ख) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक हजार रुपये।”;
- (द) अनुच्छेद 42 के सामने, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“दस रुपये।”;
- (ध) अनुच्छेद 46 के सामने,—
(i) खण्ड क में,—
(क) उप-खण्ड (क) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक हजार रुपये।”;
- (ख) उप-खण्ड (ख) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक हजार रुपये।”;
- (ii) खण्ड ख में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक सौ रुपये।”;
- (न) अनुच्छेद 48 के सामने, खण्ड (क) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक हजार रुपये।”;
- (प) अनुच्छेद 50 के सामने, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“दस रुपये।”;
- (फ) अनुच्छेद 57 के सामने,—
(i) खण्ड (क) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक सौ रुपये।”;
- (ii) खण्ड (ख) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक सौ रुपये।”;
- (ब) अनुच्छेद 60 के सामने, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“दस रुपये।”;
- (भ) अनुच्छेद 61 के सामने,—
(i) खण्ड (क) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक सौ रुपये।”;
- (ii) खण्ड (ख) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक सौ रुपये।”;
- (म) अनुच्छेद 64 के सामने,—
(i) खण्ड (क) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक सौ रुपये।”;
- (ii) खण्ड (ख) में, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“एक सौ रुपये।”;
- (य) अनुच्छेद 65 के सामने, विद्यमान प्रविष्टि के स्थान पर, निम्नलिखित प्रविष्टि प्रतिस्थापित की जाएगी, अर्थात्:—
“दस रुपये।”;

मीनाक्षी आई० मेहता,
सचिव, हरियाणा सरकार,
विधि तथा विधायी विभाग।



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

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No. 52-2020/Ext.] CHANDIGARH, WEDNESDAY, APRIL 22, 2020 (VAISAKHA 2, 1942 SAKA)

LEGISLATIVE SUPPLEMENT

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PART – I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 22nd April, 2020

No. Leg. 7/2020.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 17th March, 2020 and is hereby published for general information:-

HARYANA ACT NO. 7 OF 2020**THE INDIAN STAMP (HARYANA AMENDMENT) ACT, 2020**

AN

ACT

further to amend the Indian Stamp Act, 1899, in its application to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

- | | |
|--|---|
| <p>1. (1) This Act may be called the Indian Stamp (Haryana Amendment) Act, 2020.</p> <p>(2) It shall come into force on the date of its publication in the Official Gazette.</p> | <p>Short title and commencement.</p> |
| <p>2. For section 47-A of the Indian Stamp Act, 1899 (hereinafter called the principal Act), the following sections shall be substituted, namely:-</p> <p>“47-A. Instruments under-valued how to be dealt with.- (1) If the market value of any property, which is the subject of any instrument on which duty is chargeable on market value as set forth in such instrument, is less than the minimum value determined in accordance with the rules made under this Act, the Registering Officer appointed under the Registration Act, 1908 (Central Act 16 of 1908), shall after registering the instrument, refer the same to the Collector for determination of market value of such property and the proper duty payable thereon.</p> <p>(2) On receipt of reference under sub-section (1), the Collector shall, after giving the parties a reasonable opportunity of being heard and after holding an enquiry in such manner, as may be prescribed by rules, determine the market value of the property and the duty as aforesaid, and the deficient amount of duty, if any, shall be payable by the person liable to pay the duty.</p> <p>(3) The Collector may, suo motu or on receipt of reference from the Inspector-General of Registration or the Registrar of a district appointed under the Registration Act, 1908 (Central Act 16 of 1908) in whose jurisdiction the property, or any portion thereof, which is the subject matter of the instrument, is situated, or on the receipt of a report of audit by the Comptroller and Auditor General of India or by any other authority authorized by the State Government in this behalf or otherwise, shall within three years from the date of registration of any instrument, not already referred to him under sub-section (1), call for and examine the instrument for the purpose of satisfying himself as to the correctness of its market value, and the duty payable thereon and if, after such examination, he has reason to believe that the market value has not been truly set forth in the instrument, he may determine the market value and the duty, as aforesaid, in accordance with the procedure provided for in sub-section (2) and the deficient amount of duty, if any, shall be payable by the person liable to pay the duty.</p> <p>(4) Any person, aggrieved by an order of the Collector under sub-section (2) or sub-section (3), may, within thirty days from the date of the order, prefer an appeal before the Commissioner and all such appeals shall be heard and disposed of in such manner, as may be prescribed by rules made under this Act:</p> | <p>Substitution of section 47-A to Central Act 2 of 1899.</p> |

Provided that in computing the period aforesaid, the time requisite for obtaining a copy of the order appealed against, shall be excluded:

Provided further that no order shall be passed without affording opportunity of being heard to the appellant.

(5) The order passed in appeal under sub-section (4) and the order passed by the Collector under sub-section (2) or sub-section (3) shall not be called into question in any Civil Court.

“47-B. Functions of Chief Controlling Revenue Authority.- (1) The Chief Controlling Revenue Authority may at any time call for the record of any appeal pending before, or disposed of by the Commissioner.

(2) The Chief controlling Revenue Authority under sub-section (1) in any appeal called for under sub-section (1), may examine and pass such orders as he thinks fit:

Provided that he shall not under this section pass an order reversing or modifying any proceeding or order of the Commissioner and affecting any question of right without giving an opportunity of being heard to the affected party.”.

BIMLESH TANWAR,
Administrative Secretary to Government Haryana,
Law and Legislative Department.